

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI  
Original Application No.107 OF 2024**

Mr. V. Ravi,  
S/o. Velu Pilla,  
Thiruvannamalai & anr.

...Applicants

Vs

The Director,  
State Level Environment Impact Assessment Authority,  
Panagal Maligai,  
Saidapet, Chennai & 5 ors.

...Respondents.

**INDEX**

<b>S.No</b>	<b>Description</b>	<b>Page No.</b>
1.	REPLY AFFIDAVIT FILED ON BEHALF OF THE THIRD AND FOURTH RESPONDENTS – TAMIL NADU POLLUTION CONTROL BOARD.	1 – 8
2.	Annexure I – IV	9 – 56



**Filed by  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI

Original Application No.107 OF 2024

1. Mr. V. Ravi,  
S/o. Velu Pillai
2. Mr. V. Mani  
S/o. Velu Pillai  
Both residing at  
Pillaiyar Kovil Street,  
Keelnagar Mathura, Kurumanthangal Village,  
Aarani Taluk,  
Tiruvannamalai District – 642201.

.....Applicants

-VS-

1. The Director,  
State Level Environment Impact Assessment Authority,  
Panagal Maligai,  
Saidapet, Chennai.  
Tel: 044-24336421, 24336928  
Email: tamilnadudoe@gmail.com
2. The District Collector,  
Office of the District Collector,  
Tiruvannamalai District  
Phone: +91-4175-233360  
E mail: collrtvm@nic.in
3. The Director,  
The Tamil Nadu Pollution Control Board,  
Mount Salai, Guindy, Chennai – 600 032  
Tel: 044-22353134-139  
Email-ID: grievance@tnpcb.gov.in
4. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
District Collectorate Master Plan Complex,  
Vengikkal, Tiruvannamalai District – 606604.  
Email: tnpcb.tvm@gmail.com  
Mobile No: 8056042334
5. M/s. Sangeetha Blue Metals,  
Rep. by its Mr.Ravi S/o. Duraisamy.  
Proprietor,  
S.F.No.284-1A, Kilnagar Village,  
Arani Taluk, Tiruvannamalai District.

*Man*  
06/9/24  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

6. M/s. K. Lakshmanan Central Hotmix Plant  
Rep. by its Proprietor Mr. K.Lakshmanan  
S.F.No.276/1B, Kilnagar Village,  
Arni Taluk, Tiruvannamalai District.

....Respondents

**REPLY AFFIDAVIT FILED ON BEHALF OF THE THIRD AND FOURTH RESPONDENT - TAMIL NADU POLLUTION CONTROL BOARD.**

I, R.Sarasavani, Daughter of Thiru.J.Raghavan, aged about 59 years, having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby solemnly affirm and sincerely state as follows:

I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am authorized to file this reply affidavit on behalf of the third and fourth respondent and as such I am well acquainted with the facts of the case from the records available at office.

2. It is respectfully submitted that the present application is filed by the applicant seeking with the following prayers

A) Directs the respondent 1 to 4 to conduct frequent Air quality test by installing the Ambient air quality monitoring station, and Water quality Test, and consequently direct the respondents 1 to 4 that if any violations found forthwith initiate appropriate action under Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974 as amended in 1988 includes closure of units against the M/s. Sangeetha Blue Metal factory/5<sup>th</sup> Respondent and M/s. K. Lakshmanan Central Hotmix Plant/6<sup>th</sup> Respondent situated in Ariyapadi Village, Arani Taluk, Tiruvannamalai District.

3. It is respectfully submitted that the 5<sup>th</sup> respondent unit is a stone crushing industry which has been in operation in the name & style of M/s. SANGEETHA BLUE METALS (rep. by its proprietor Thiru. D Ravi) at S.F No. 284-1A of Kilnagar Village, Arani Taluk, Tiruvannamalai District.

*Handwritten signature*  
06/09/24  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

The applicants' agricultural land which spans over 6.0 acres is located opposite to the 5<sup>th</sup> respondent unit's facade, on the other side of the road.

- 4.—It is respectfully submitted that the 5<sup>th</sup> respondent unit has obtained Consent to Operate of the Board under the Water (Prevention & Control of Pollution) Act & Air (Prevention & Control of Pollution) Act to manufacture Blue Metal Jelly – 850 ton/month, with sewage generation of 0.3 KLD, no trade effluent generation and with discharge of emission vide this respondent's Board proceedings dated: 16.03.2012 valid up to 31.03.2013. Subsequently, the consent orders have been renewed regularly and the latest renewal Proceedings dated: 25.10.2023, was issued to the 5<sup>th</sup> respondent unit valid up to 31.03.2026 with certain conditions for compliance. At this juncture, a series of persistent complaints against the 5<sup>th</sup> respondent unit has been received (since 09.11.2023) from Messrs. Ravi & Mani, S/o. Velu Pillai, Kurumanthangal Village, Arani Taluk, Tiruvannamalai District regarding air pollution in their locality & agricultural lands caused due to the operation of the stone crushing industry.
5. It is respectfully submitted that the 5<sup>th</sup> respondent unit was regularly inspected by the officials of the O/o. DEE, Tiruvannamalai, TNPCB in view of the complaints and to ensure that the unit is in operation with adequate air pollution control measures. The 5<sup>th</sup> respondent unit was inspected by the officials of the O/o. DEE, Tiruvannamalai, TNPCB on 09.11.2023, 20.12.2023, 04.01.2024, 13.03.2024, 28.03.2024 & 22.04.2024 and inspection reports for each and every inspection are enclosed as Annexure –
1. Based on the observation during inspection of the unit on 09.11.2023, Show Cause notice vide proc. dated 14.11.2023 was issued to the 5<sup>th</sup> respondent unit for not developing adequate green belt and compound wall / wind net arrestor around the premises. Subsequently, during inspection of the unit on 20.12.2023, it was observed that the unit has installed the following air pollution control measures
- (i) Metal sheet enclosures to the jaw crusher & vibrating screen,
  - (ii) Metal sheet enclosures (hemispherical hood) to all the conveyors,

  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMIL NADU POLLUTION CONTROL BOARD  
 No.76, MOUNT SALAI, GUINDY,  
 CHENNAI-600 032.

- (iii) Water sprinkler arrangement at the dust emanating points such as crushing & screening points and product unloading points,
- (iv) Metal sheet compound wall along the facade and
- (v) Adequate green belt development along the boundary of the unit on all four sides with perennial trees.

After the installation of these pollution control measures, no carryover of fines & particulates were noticed outside the unit's boundary.

However, repeated complaints were received from the petitioners, against the 5<sup>th</sup> respondent unit regarding air pollution. In view of the same, Ambient Air Quality survey and ground water analysis in the locality have been conducted by the Board and the inference of the same is as follows:

- (a) Ambient Air Quality survey was conducted by the AEL, TNPCB, Vellore on 29.04.2024 at M/s. SANGEETHA BLUE METALS, S.F No. 284-1A, Kilnagar Village, Arani Taluk, Tiruvannamalai District during its operation by setting up 05 nos. of stations (including one on the complainants' agriculture land). On perusal of the survey's analysis report, it was observed that the pollutant parameters such as PM<sub>2.5</sub>, PM<sub>10</sub>, SO<sub>x</sub> and NO<sub>x</sub> were within the National Ambient Air Quality Standards prescribed by the Board. Hence, it can be affirmed that the operation of the unit does not cause pollution to the nearby lands.
- (b) Even though the unit doesn't generate any trade effluent, one well water sample was collected on 25.04.2024 to assess the water quality in the locality. The RoA of the water sample collected from the well in the complainant's land reveals that all the parameters were well within the prescribed standards for drinking water

From the above, it can be unanimously inferred that no air & water pollution has been caused by the unit's operation. In spite of such indications, the complainants are relentless in their unwarranted petitions against the unit which upon inspections are observed to be baseless and misleading.

- 6. It is respectfully submitted that the latest inspection of the unit M/s. SANGEETHA BLUE METALS, S.F No. 284-1A, Kilnagar Village, Arani

*DLA*  
06/9/24

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

Taluk, Tiruvannamalai District was carried out on 05.08.2024 by the officials of the O/o. DEE, Tiruvannamalai and the following observations are submitted:

- A. The unit was under operation manufacturing Blue Metal Jelly from rough stone boulders. The production capacity of the unit was well within the consented quantity of the Board.
- B. The unit has installed the following machineries & accessories: (i) Jaw Crusher driven by a 50 hp motor, (ii) Vibrating screen, (iii) Dust collection tank and (iv) Conveyor belts.
- C. Septic tank with Soak pit arrangement provided for the disposal of domestic sewage.
- D. No trade effluent is generated from the unit
- E. The unit has provided metal sheet enclosures to its machineries such as Jaw Crusher, Vibrating Screen, Blue Metal Falling unit and Conveyor Belts. The maintenance of the same was found to be satisfactory.
- F. The unit has provided water sprinklers at the dust emanating points as follows: jaw crushers, vibrating screen, inlet to conveyor belts and product unloading points (circulating sprinkler),
- G. No dust was found to be deposited either on the complainants' land which is located opposite to the unit or on the lands surrounding the unit on the other three sides.
- H. The unit has provided metal sheet compound wall along its façade to prevent any inadvertent carryover of fines & particulates to the road & complainants' land which is located on the other side of the road opposite to the unit. The unit has not provided compound wall on the other three sides.
- I. Also, it was noticed that the unit has developed thick green belt along its periphery on all four sides by planting perennial trees which act as a natural barrier to attenuate the dust & noise emanation from the unit.
- J. The general housekeeping of the unit was found to be satisfactory.
- K. The unit was advised to operate all the APC measures in place at all times so that its operation won't incur legitimate complaints in the future.

*26/9/24*

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

L. The unit authority assured to comply with all the recommendations of the Board scrupulously at all times so that the emission from the unit would always satisfy the Board's standards.

7. It is respectfully submitted that the 6<sup>th</sup> respondent unit, M/s. K. Lakshmanan Central Hot Mix Plant has obtained Consent to Operate (CTO-direct) vide Board Proceedings dated: 10.04.2017 valid up to 31.03.2020 (copy enclosed as Annexure-II), under the Water (Prevention & Control of Pollution) Act & Air (Prevention & Control of Pollution) Act, as amended to operate a hot-mix plant at S.F No. 276/1B of Kilnagar Village, Arani Taluk, Tiruvannamalai District in an extent of 0.667 hectare (1.648 acre) manufacture Bituminous Concrete – 450 ton/day and to discharge sewage - 0.25 KLD, no trade effluent and for discharge of emissions from the Hot Mix Plant, DG Set – 125 KV and Hot Oil Heater. Subsequently, the same was renewed valid up to 31.03.2030 vide Proceedings dated:21.12.2020 to comply with certain conditions (copy attached vide Annexure-III).

Repeated complaints were received against the 6<sup>th</sup> respondent unit from 17.08.2021 to 21.03.2022 from Mr. Ravi & Mani, S/o. Velu Pillai, Kurumanthangal Village, Arani Taluk, Tiruvannamalai District regarding air pollution caused in the locality due to the operation of the hot mix plant.

8. It is respectfully submitted that, in view of the repeated complaints, the 6<sup>th</sup> respondent unit was regularly inspected by the officials of the O/o. DEE, Tiruvannamalai, TNPCB on 24.08.2021, 07.10.2021, 31.01.2022 & 22.03.2022 and the inspection reports of the same are enclosed as Annexure IV. Further, show cause notices under the Water & Air (P&CP) Acts, as amended vide Proceedings dated: 25.08.2021 were issued to the 6<sup>th</sup> respondent unit for non-compliance of consent order conditions. Subsequently, personal hearing was also conducted with the Proprietor of the 6<sup>th</sup> respondent unit on 20.10.2021 wherein the following conditions were imposed for strict compliance:

- (i) The unit shall rectify all the defects mentioned in the show cause notice issued under the Water & Air (P&CP) Acts dated: 25.08.2021 within 15 days' time.

*dlan*  
06/9/21  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

(ii) The unit shall furnish the completion report with necessary supporting documents like photographs after rectifying all the defects mentioned in the show cause notice for field verification.

(iii) The unit shall resume the operation only after obtaining necessary approval from the Board.

Further it was informed that if the unit resumes the operation in between, necessary action will be initiated against the unit including closure of the unit & disconnection of power supply etc.,

The unit agreed for the above and assured to resume the operation only after complying with the conditions imposed by the Board, as stated above. The unit has not been in operation thereafter.

9. It is respectfully submitted that the unit was inspected by the officials of the O/o. DEE, Tiruvannamalai, TNPCB on 09.11.2023 & 22.04.2024 and the following were observed:

- a. The unit was not in operation and upon enquiry with the local public, it was found that the unit has not been in operation for the past 2 years. The process machineries were neither dismantled from the site nor were in operable condition.
- b. Upon perusal of the TANGEDCO's consumer ledger for the monthly electricity consumption details, it was found that the unit had not operated its machineries since December 2021.
- c. Moreover, the TANGEDCO had finalized the accounts of the unit for closure and disconnected the service connection on 24.11.2022 owing to non-payment of charges.

10. It is respectfully submitted that the latest inspection of the unit M/s. K. LAKSHMANAN CENTRAL HOTMIX PLANT, S.F No. 276/1B of Kilnagar Village, Arani Taluk, Tiruvannamalai District was carried out on 05.08.2024 by the officials of the O/o. DEE, Tiruvannamalai and the following were observed:

1. The unit was not in operation. All the process machineries were in disrepair condition. The unit would need a total revamp of the machineries if it had to commence operation.

*dlar*  
06/9/24

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

2. Power supply was found to be disconnected.

Therefore, it is hereby affirmed that the unit M/s. K. LAKSHIMANAN CENTRAL HOTMIX PLANT is not in operation since December 2021.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

*dle 06/9/24*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

VERIFICATION

I, R.Sarasavani, Daughter of Thiru.J.Raghavan, working as Joint Chief Environmental Engineer, having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby verify that the contents of above reply are true to the best of my knowledge through records.

*dls 06/9/24*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.



TAMIL NADU POLLUTION CONTROL BOARD

INTERMEDIATE INSPECTION REPORT

1	Name of the Inspection Officer Designation	1.Dr.P. Kamaraj, DEE 2.K. Prem Kumar, AE
2	Date of Inspection	04/01/2024
3	Name & address of the Unit	M/s. Sangeetha Blue Metals, S.F. No. 284-1A, Kilnagar village, Arani Taluk, Tiruvannamalai District.
4	Category/Classification	Orange - Small 2064-Stone crushers
5	Product & quantity	Blue Metal Jelly -850 Tonnes/day
6	Name of the official Present during Inspection	Mr.Ravi and Mr.Mani.
7	Sewage & Effluent details	
	i) Sewage	0.3 KLD - On industry's own land
	ii) Trade Effluent	Nil
8	Details of Sewage Treatment Plant	Septic tank & Soak pit arrangements
9	Details of Effluent Treatment Plant	NA
10	Details of Air pollution Control Measures	Please refer any other information
11	Details of consent	The unit has obtained Latest Renewal of Consent vide Proc. No.F.0409TVM/OS/DEE/TNPCB/TVM/W&A/2023 dated: 25/10/2023 under Water & Air Acts with validity up to 31/03/2026.
12	Details of complaint, if any	A telephonic complaint was received from Mr. Mani, Kilnagar village, Arani Taluk, Tiruvannamalai District on 04.01.2024 against the unit on air pollution due to the operation of the crusher unit.
13	Any other Information:	<p>The unit of M/s. Sangeetha Blue Metals, S.F. No. 284-1A, Kilnagar village, Arani Taluk, Tiruvannamalai District is an existing stone crusher unit. A telephonic complaint was received from Mr. Mani, Kilnagar village, Arani Taluk, Tiruvannamalai District on 04.01.2024 against the unit on air pollution due to the operation of the crusher unit. In this connection, the unit was inspected on 04/01/2024 and the following observations are submitted:</p> <ol style="list-style-type: none"> <li>1. The inspection was carried out at the complainant's agricultural land and observed that no traces of dust deposition on crops.</li> <li>2. The complainant stated that the dust on the crop removed away due to the wind and mist which is against the truth.</li> <li>3. The direction of the wind was noticed to be from the complainant's agricultural land to the crusher unit (North to south direction).</li> <li>4. Since the crusher unit was not under operation, the unit was not inspected during inspection.</li> </ol>

*B. Suresh*  
04/01/2024

AE/TNPCB/Tiruvannamalai

DEE's Remarks:

*Yes, agreed.*

*V. Suresh*  
04/01/2024

DEE/TNPCB/Tiruvannamalai

THE UNIVERSITY OF CHICAGO  
DEPARTMENT OF CHEMISTRY

No.	Name of compound	Formula	Molecular weight	Boiling point	Ref.
1	Acetic acid	CH <sub>3</sub> COOH	60.05	118.1	1
2	Formic acid	HCOOH	46.03	100.8	1
3	Propionic acid	CH <sub>3</sub> CH <sub>2</sub> COOH	74.08	141.1	1
4	Butyric acid	CH <sub>3</sub> (CH <sub>2</sub> ) <sub>2</sub> COOH	88.10	163.5	1
5	Pentanoic acid	CH <sub>3</sub> (CH <sub>2</sub> ) <sub>3</sub> COOH	102.12	186.0	1
6	Hexanoic acid	CH <sub>3</sub> (CH <sub>2</sub> ) <sub>4</sub> COOH	116.14	205.0	1
7	Heptanoic acid	CH <sub>3</sub> (CH <sub>2</sub> ) <sub>5</sub> COOH	130.16	221.0	1
8	Octanoic acid	CH <sub>3</sub> (CH <sub>2</sub> ) <sub>6</sub> COOH	144.18	234.0	1
9	Nonanoic acid	CH <sub>3</sub> (CH <sub>2</sub> ) <sub>7</sub> COOH	158.20	245.0	1
10	Decanoic acid	CH <sub>3</sub> (CH <sub>2</sub> ) <sub>8</sub> COOH	172.22	254.0	1
11	Undecanoic acid	CH <sub>3</sub> (CH <sub>2</sub> ) <sub>9</sub> COOH	186.24	262.0	1
12	Dodecanoic acid	CH <sub>3</sub> (CH <sub>2</sub> ) <sub>10</sub> COOH	200.26	269.0	1
13	Tridecanoic acid	CH <sub>3</sub> (CH <sub>2</sub> ) <sub>11</sub> COOH	214.28	275.0	1
14	Tetradecanoic acid	CH <sub>3</sub> (CH <sub>2</sub> ) <sub>12</sub> COOH	228.30	280.0	1
15	Pentadecanoic acid	CH <sub>3</sub> (CH <sub>2</sub> ) <sub>13</sub> COOH	242.32	284.0	1
16	Hexadecanoic acid	CH <sub>3</sub> (CH <sub>2</sub> ) <sub>14</sub> COOH	256.34	288.0	1
17	Heptadecanoic acid	CH <sub>3</sub> (CH <sub>2</sub> ) <sub>15</sub> COOH	270.36	291.0	1
18	Octadecanoic acid	CH <sub>3</sub> (CH <sub>2</sub> ) <sub>16</sub> COOH	284.38	294.0	1
19	Nonadecanoic acid	CH <sub>3</sub> (CH <sub>2</sub> ) <sub>17</sub> COOH	298.40	297.0	1
20	Eicosanoic acid	CH <sub>3</sub> (CH <sub>2</sub> ) <sub>18</sub> COOH	312.42	299.0	1

Prepared by *[Signature]*  
 Date *[Signature]*  
 Checked by *[Signature]*



## TAMIL NADU POLLUTION CONTROL BOARD

INTERMEDIATE INSPECTION REPORT

1	Name of the Inspection Officer Designation	1.Dr.P. Kamaraj, DEE 2.K. Prem Kumar, AE
2	Date of Inspection	13/03/2024
3	Name & address of the Unit	M/s. Sangeetha Blue Metals, S.F. No. 284-1A, Kilnagar village, Arani Taluk, Tiruvannamalai District.
4	Category/Classification	Orange – Small 2064-Stone crushers
5	Product & quantity	Blue Metal Jelly –850 Tonnes/day
6	Name of the official Present during Inspection	Mr.Ravi and Mr.Mani.
7	Sewage & Effluent details	
	i) Sewage	0.3 KLD – On industry's own land
	ii) Trade Effluent	Nil
8	Details of Sewage Treatment Plant	Septic tank & Soak pit arrangements
9	Details of Effluent Treatment Plant	NA
10	Details of consent	The unit has obtained Latest Renewal of Consent vide Proc. NO.F.0409TVM/OS/DEE/TNPCB/TVM/W&A/2023 dated: 25/10/2023 under Water & Air Acts with validity up to 31/03/2026.
11	Details of complaint, if any	A telephonic complaint was received from Mr. Mani, Kilnagar village, Arani Taluk, Tiruvannamalai District against the unit over air pollution problems that were affecting his agricultural lands.
12	Any other Information:	<p>The unit of M/s. Sangeetha Blue Metals, S.F. No. 284-1A, Kilnagar village, Arani Taluk, Tiruvannamalai District is an existing stone crusher unit. A telephonic complaint was received against the unit over air pollution problems that were affecting the complainant's agricultural lands. In this connection, the the complainant's agricultural land was inspected on 13/03/2024 and the following observations are submitted:</p> <ol style="list-style-type: none"> <li>1. The crusher unit was not under operation.</li> <li>2. Dust depositions on the leaves of small trees were noticed at the complainant's agricultural land.</li> <li>3. The complainant stated that the dust depositions on the leaves of small trees were due to the operation of the crusher unit.</li> </ol> <p>In view of the above, it is submitted that a letter may be issued to the unit under the Water (P&amp;CP) Act, 1974 as amended and the Air (P&amp;CP) Act, 1981 as amended to operate the Air Pollution Control measures effectively and continuously.</p>

DEE's Remarks:

AE

Put up a soft letter to the complainant and the unit.

B. Srinivas  
14/03/2024

AE/TNPCB/Tiruvannamalai

Ch. M. Srinivas  
14/3/24

DEE/TNPCB/Tiruvannamalai



FEDERAL BUREAU OF INVESTIGATION

REPORT OF INVESTIGATION

1	State of the subject's office	1015 - 10th St. N.W.
2	Organization	U.S. Department of Justice
3	Branch of office	Washington
4	Name of subject	Mr. J. Edgar Hoover, Director
5	Address of subject	Washington, D.C.
6	Telephone number	454-4141
7	Postal address	Washington, D.C. 20535
8	Name of the official	Mr. J. Edgar Hoover
9	Rank or position	Director
10	Branch of office	Washington
11	Name of the official	Mr. J. Edgar Hoover
12	Rank or position	Director
13	Branch of office	Washington
14	Name of the official	Mr. J. Edgar Hoover
15	Rank or position	Director
16	Branch of office	Washington
17	Name of the official	Mr. J. Edgar Hoover
18	Rank or position	Director
19	Branch of office	Washington
20	Name of the official	Mr. J. Edgar Hoover
21	Rank or position	Director
22	Branch of office	Washington
23	Name of the official	Mr. J. Edgar Hoover
24	Rank or position	Director
25	Branch of office	Washington
26	Name of the official	Mr. J. Edgar Hoover
27	Rank or position	Director
28	Branch of office	Washington
29	Name of the official	Mr. J. Edgar Hoover
30	Rank or position	Director
31	Branch of office	Washington
32	Name of the official	Mr. J. Edgar Hoover
33	Rank or position	Director
34	Branch of office	Washington
35	Name of the official	Mr. J. Edgar Hoover
36	Rank or position	Director
37	Branch of office	Washington
38	Name of the official	Mr. J. Edgar Hoover
39	Rank or position	Director
40	Branch of office	Washington
41	Name of the official	Mr. J. Edgar Hoover
42	Rank or position	Director
43	Branch of office	Washington
44	Name of the official	Mr. J. Edgar Hoover
45	Rank or position	Director
46	Branch of office	Washington
47	Name of the official	Mr. J. Edgar Hoover
48	Rank or position	Director
49	Branch of office	Washington
50	Name of the official	Mr. J. Edgar Hoover
51	Rank or position	Director
52	Branch of office	Washington
53	Name of the official	Mr. J. Edgar Hoover
54	Rank or position	Director
55	Branch of office	Washington
56	Name of the official	Mr. J. Edgar Hoover
57	Rank or position	Director
58	Branch of office	Washington
59	Name of the official	Mr. J. Edgar Hoover
60	Rank or position	Director
61	Branch of office	Washington
62	Name of the official	Mr. J. Edgar Hoover
63	Rank or position	Director
64	Branch of office	Washington
65	Name of the official	Mr. J. Edgar Hoover
66	Rank or position	Director
67	Branch of office	Washington
68	Name of the official	Mr. J. Edgar Hoover
69	Rank or position	Director
70	Branch of office	Washington
71	Name of the official	Mr. J. Edgar Hoover
72	Rank or position	Director
73	Branch of office	Washington
74	Name of the official	Mr. J. Edgar Hoover
75	Rank or position	Director
76	Branch of office	Washington
77	Name of the official	Mr. J. Edgar Hoover
78	Rank or position	Director
79	Branch of office	Washington
80	Name of the official	Mr. J. Edgar Hoover
81	Rank or position	Director
82	Branch of office	Washington
83	Name of the official	Mr. J. Edgar Hoover
84	Rank or position	Director
85	Branch of office	Washington
86	Name of the official	Mr. J. Edgar Hoover
87	Rank or position	Director
88	Branch of office	Washington
89	Name of the official	Mr. J. Edgar Hoover
90	Rank or position	Director
91	Branch of office	Washington
92	Name of the official	Mr. J. Edgar Hoover
93	Rank or position	Director
94	Branch of office	Washington
95	Name of the official	Mr. J. Edgar Hoover
96	Rank or position	Director
97	Branch of office	Washington
98	Name of the official	Mr. J. Edgar Hoover
99	Rank or position	Director
100	Branch of office	Washington

Special Agent in Charge

Washington, D.C.

Washington, D.C.

Handwritten notes and signatures at the bottom of the page.



**TAMIL NADU POLLUTION CONTROL BOARD**

**INTERMEDIATE INSPECTION REPORT**

1	Name of the Inspection Officer Designation	K. Prem Kumar, AE
2	Date of Inspection	28/03/2024
3	Name & address of the Unit	M/s. Sangeetha Blue Metals, S.F. No. 284-1A, Kilnagar village, Arani Taluk, Tiruvannamalai District.
4	Category/Classification	Orange – Small 2064-Stone crushers
5	Product & quantity	Blue Metal Jelly –850 Tonnes/day
6	Name of the official Present during Inspection	No Responsible Person
7	Sewage & Effluent details	
	i) Sewage	0.3 KLD – On industry's own land
	ii) Trade Effluent	Nil
8	Details of Sewage Treatment Plant	Septic tank & Soak pit arrangements
9	Details of Effluent Treatment Plant	NA
10	Details of Air pollution Control Measures	Please refer any other information
11	Details of consent	The unit has obtained Latest Renewal of Consent vide Proc. No.F.0409TVM/OS/DEE/TN/PCB/TVM/W&A/2023 dated: 25/10/2023 under Water & Air Acts with validity up to 31/03/2026.
12	Details of complaint, if any	A complaint was received from Mr. Mani, Kilnagar village, Arani Taluk, Tiruvannamalai District on 25/03/2024 against the unit for causing air pollution due to the operation of the crusher unit.
13	Any other Information:	<p>The unit of M/s. Sangeetha Blue Metals, S.F. No. 284-1A, Kilnagar village, Arani Taluk, Tiruvannamalai District is an existing stone crusher unit. A complaint was received from Mr. Mani, Kilnagar village, Arani Taluk, Tiruvannamalai District on 25/03/2024 against the unit for causing air pollution due to the operation of the crusher unit. In this connection, the unit was inspected on 28/03/2024 and the following observations are submitted:</p> <ol style="list-style-type: none"> <li>1. The unit was <u>not</u> under operation.</li> <li>2. The unit has dismantled the machineries fitted in the primary jaw crusher for repair/Maintenance work.</li> <li>3. On enquiring the workers in the crusher it was observed that the unit will resume its operation after 10 – 15 days.</li> <li>4. Photographs taken during the inspection are enclosed herewith.</li> </ol>

*S. Sumanth*  
28/03/2024

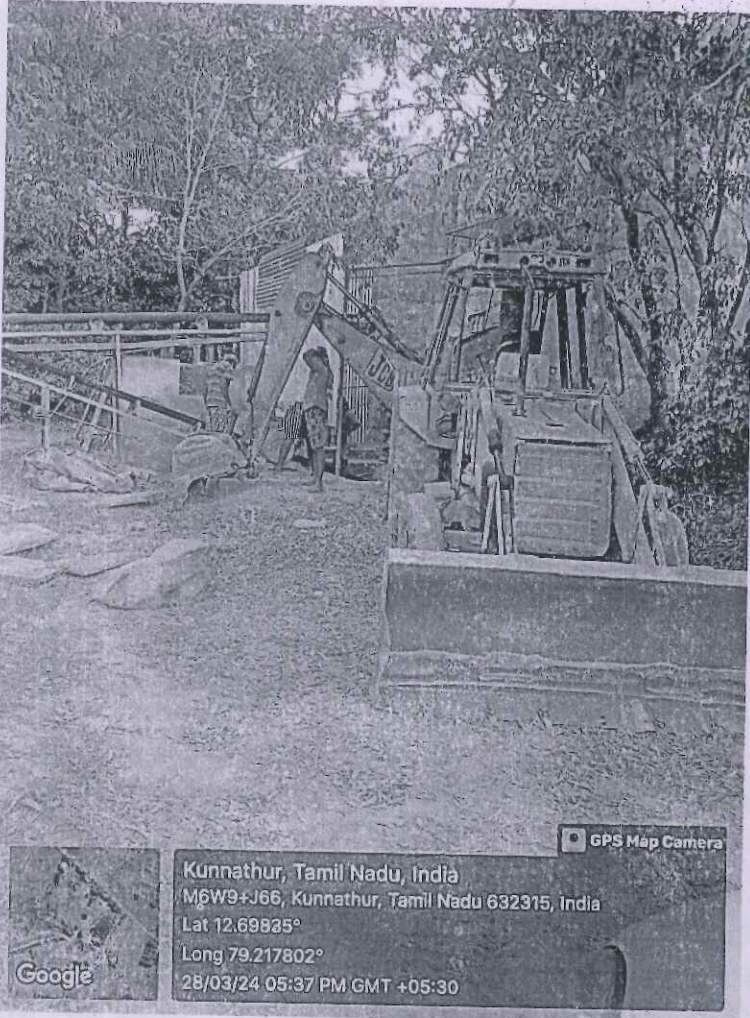
AE/TN/PCB/Tiruvannamalai

DEE's Remarks:

*Noted. Suspect the unit during operation and found in IR.*

*U. Praveen*  
28/03/24  
DEE/TN/PCB/Tiruvannamalai

Photographs taken during inspection on 28.03.2024 at M/s. Sangeetha Blue Metals, S.F. No. 284-1A, Kilnagar village, Arani Taluk, Tiruvannamalai District.



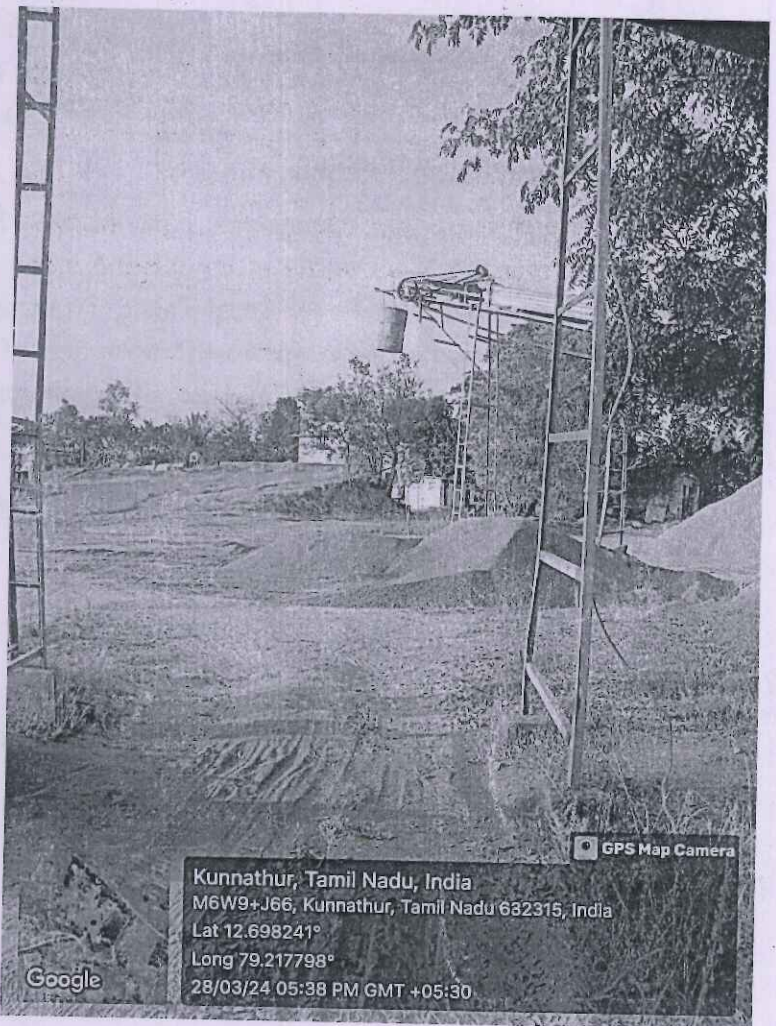
Kunnathur, Tamil Nadu, India  
M6W9+J66, Kunnathur, Tamil Nadu 632315, India  
Lat 12.69825°  
Long 79.217802°  
28/03/24 05:37 PM GMT +05:30



Kunnathur, Tamil Nadu, India  
M6W9+J66, Kunnathur, Tamil Nadu 632315, India  
Lat 12.698252°  
Long 79.21782°  
28/03/24 05:37 PM GMT +05:30



Kunnathur, Tamil Nadu, India  
M6W9+J66, Kunnathur, Tamil Nadu 632315, India  
Lat 12.698275°  
Long 79.217799°  
28/03/24 05:37 PM GMT +05:30



Kunnathur, Tamil Nadu, India  
M6W9+J66, Kunnathur, Tamil Nadu 632315, India  
Lat 12.698241°  
Long 79.217798°  
28/03/24 05:38 PM GMT +05:30

*[Faint handwritten text at the bottom of the page, possibly a signature or date.]*



## TAMIL NADU POLLUTION CONTROL BOARD

INTERMEDIATE INSPECTION REPORT

1	Name of the Inspection Officer Designation	K. Prem Kumar, AE
2	Date of Inspection	22/04/2024
3	Name & address of the Unit	M/s. Sangeetha Blue Metals, S.F. No. 284-1A, Kilnagar village, Arani Taluk, Tiruvannamalai District.
4	Category/Classification	Orange – Small 2064-Stone crushers
5	Product & quantity	Blue Metal Jelly –850 Tonnes/day
6	Name of the official Present during Inspection	Mr.Ravi
7	Sewage & Effluent details	
	i) Sewage	0.3 KLD – On industry's own land
	ii) Trade Effluent	Nil
8	Details of Sewage Treatment Plant	Septic tank & Soak pit arrangements
9	Details of Effluent Treatment Plant	NA
10	Details of consent	The unit has obtained Latest Renewal of Consent vide Proc. NO.F.0409TVM/OS/DEE/TNPCB/TVM/W&A/2023 dated: 25/10/2023 under Water & Air Acts with validity up to 31/03/2026.
11	Details of complaint/Case, if any	Mr. V. Ravi , Tiruvannamalai and another have filed an Original Application No.107 of 2024 against the SEIAA, M/s. Sangeetha Blue Metals, M/s. K.Lakshmanan Central Hot mix Plant , TNPCB & others
12	Any other Information:	<p>The unit of M/s. Sangeetha Blue Metals, S.F. No. 284-1A, Kilnagar village, Arani Taluk, Tiruvannamalai District was inspected on 22/04/2024 and the followings were observed.</p> <ol style="list-style-type: none"> <li>1. The unit has not under operation.</li> <li>2. The unit has completed its repair/Maintenance work and found under operable condition.</li> <li>3. The unit has provided the metal sheet covering to the Primary jaw crusher.</li> <li>4. The unit has provided the Water sprinkler at all the emission sources.</li> <li>5. All the Conveyor belts were covered with hemispherical hood.</li> <li>6. Telescopic chute at the product unloading conveyor belt has provided</li> <li>7. The unit has provided adequate tree samplings all around the unit premises.</li> <li>8. The unit has been constructing the adequate compound wall all around the unit premises.</li> <li>9. Photographs taken during the inspection are enclosed herewith.</li> </ol> <p>This is submitted for kind information and further action please.</p>

B. Suresh  
23/04/2024

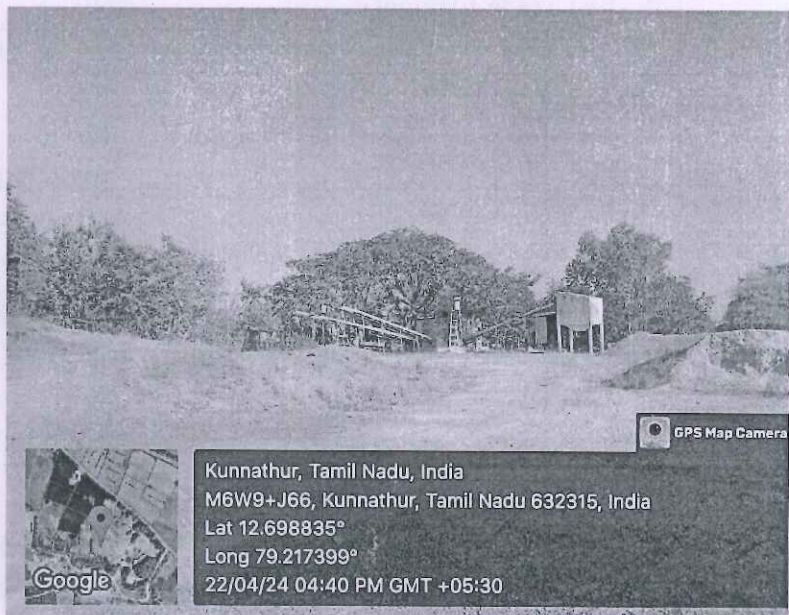
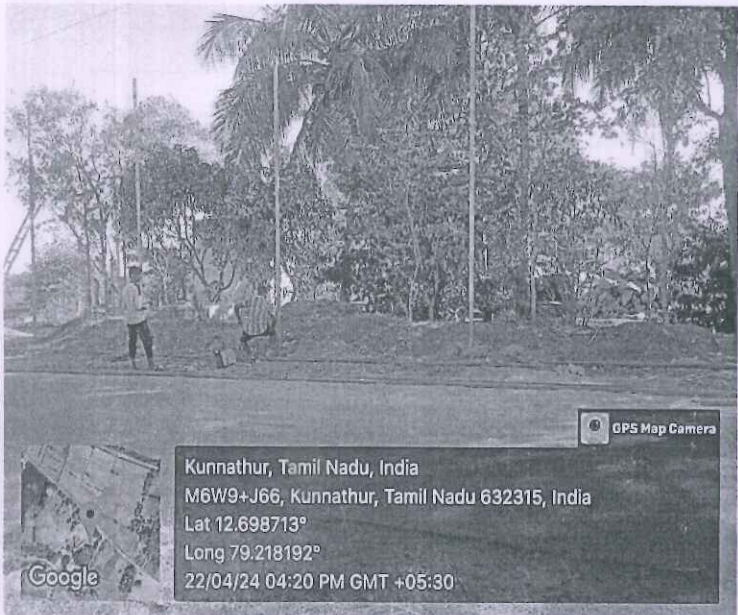
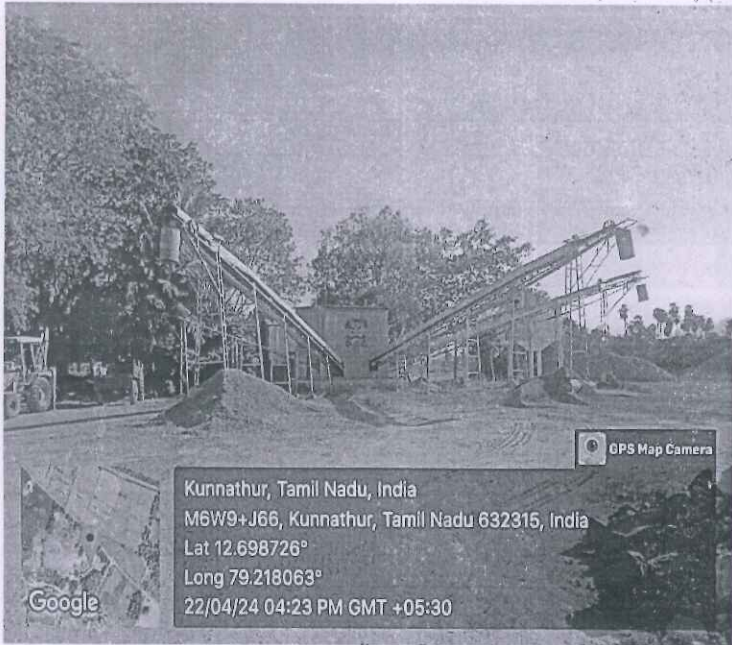
AE/TNPCB/Tiruvannamalai

DEE's Remarks:

Noted. It is inspected the unit which under operation.

CA Suresh 23/4/24

DEE/TNPCB/Tiruvannamalai





**CONSENT ORDER NO. 170517931440 DATED: 10/04/2017**  
**TAMILNADU POLLUTION CONTROL BOARD**  
**PROCEEDINGS NO.F.0599TVM/OS/DEE/TNPCB/TVM/W/2017 DATED: 10/04/2017**

**SUB:** Tamil Nadu Pollution Control Board -CONSENT TO OPERATE - DIRECT -M/s. K. LAKSHMANAN CENTRAL HOTMIX PLANT , S.F.No. 276/1B, KILNAGAR village Arani Taluk and Tiruvannamalai District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

- Ref:** 1. Unit's application No.7931440 for CTO, Dated: 19.01.2017.  
 2. IR. No: F.0599 TVM / OS / AE / TVM / 2017. Dated: 04.04.2017.  
 3. Minutes of the 115th DCCC Meeting held on 05.04.2017.

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,  
M/s . K. LAKSHMANAN CENTRAL HOTMIX PLANT  
S.F No.276/1B,  
KILNAGAR Village,  
Arani Taluk,  
Tiruvannamalai District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2020

To  
The Proprietor,  
M/s.K. LAKSHMANAN CENTRAL HOTMIX PLANT,  
No.276/1B, Kilnagar Village, Arni Taluk, Tiruvannamalai District,  
Pin: 632301

**Copy to:**

- 1.The Commissioner, ARNI-Panchayat Union, Arani Taluk, Tiruvannamalai District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File

*(Signature)*  
**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
THIRUVANNAMALAI**

*(Signature)*

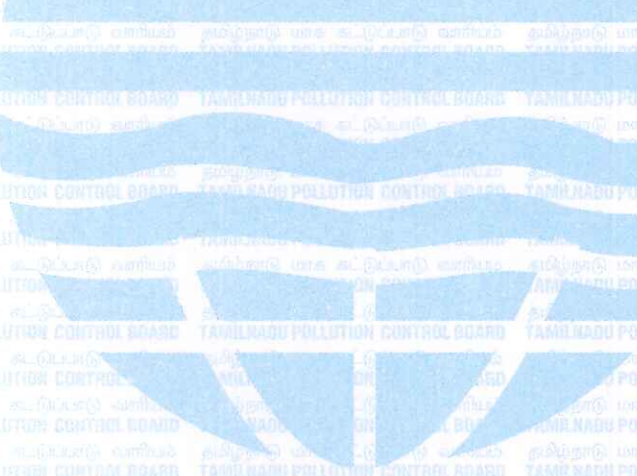
*Received in person  
Gella*

**DESPATCHED**  
**19/04/17**



# TAMILNADU POLLUTION CONTROL BOARD

# தமிழ்நாடு





**TAMILNADU POLLUTION CONTROL BOARD**  
**SPECIAL CONDITIONS**

- This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Bituminous Concrete	450	T/D
<b>By-Product Details</b>			
1.	Nil	0	--

- This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage	0.25	On Industrys own land
<b>Effluent Type : Trade Effluent</b>			

- The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.





Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos		
			Sewage	Trade Effluent	
			1		
1.	pH	-	5.5 to 9		
2.	Temperature	oC	-		
3.	Particle size of Suspended solids	-	-		
4.	Total Suspended Solids	mg/l	30		
5.	Total Dissolved solids (inorganic)	mg/l	-		
6.	Oil & Grease	mg/l	-		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		
8.	Chemical Oxygen Demand	mg/l	-		
9.	Chloride. (as Cl)	mg/l	-		
10.	Sulphates (as SO4)	mg/l	-		
11.	Total Residual Chlorine	mg/l	-		
12.	Ammonical Nitrogen (as N)	mg/l	-		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		
14.	Free Ammonia (as NH3)	mg/l	-		
15.	Arsenic (as As)	mg/l	-		
16.	Mercury (as Hg)	mg/l	-		
17.	Lead (as Pb)	mg/l	-		
18.	Cadmium(as Cd)	mg/l	-		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		
20.	Total Chromium (as Cr)	mg/l	-		
21.	Copper (as Cu)	mg/l	-		
22.	Zinc (as Zn)	mg/l	-		
23.	Selenium (as Se)	mg/l	-		
24.	Nickel (as Ni)	mg/l	-		
25.	Boron (as B)	mg/l	-		
26.	Percent Sodium	%	-		
27.	Residual Sodium Carbonate	mg/l	-		
28.	Cyanide (as CN)	mg/l	-		
29.	Fluoride (as F)	mg/l	-		
30.	Dissolved Phosphates(as P)	mg/l	-		
31.	Sulphide (as S)	mg/l	-		
32.	Pesticides	mg/l	-		
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		
35.	Radioactive materials b). Beta emitters	micro curie/ml	-		

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.



5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

**Additional Conditions:**



**TAMILNADU POLLUTION CONTROL BOARD**

1. The unit shall treat and dispose the sewage through septic tank followed by soak pit arrangement, as reported.
2. The unit shall ensure that no trade effluent shall be generated at any stage of its manufacturing process.
3. The unit shall be provided the adequate safety measures for workers working in hot mix plant such as personal protective devices of goggles, mask, helmet and safety shoes.
4. Wherever possible, the day time operation shall be preferred by the unit rather than night time operation to take advantage of favorable meteorological condition prevailing during any time.
5. The unit shall not invite any public complaint during operation of the unit.
6. The unit shall not increase the production quantity without obtaining prior Consent of the Board.
7. The unit shall furnish the audited Balance Sheet every year for verification of the Gross Fixed Assets so as to collect the balance or consent fee, if any.
8. In case of revision of consent fee by the Government, the unit shall remit the difference in consent fee amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

தமிழ்நாடு

*(Handwritten Signature)*  
 District Environmental Engineer,  
 Tamil Nadu Pollution Control Board,  
 THIRUVANNAMALAI



## TAMILNADU POLLUTION CONTROL BOARD

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.



- 20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
- 21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
- 22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
- 23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
- 24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

*[Handwritten Signature]*  
 District Environmental Engineer,  
 Tamil Nadu Pollution Control Board,  
 THIRUVANNAMALAI





CONSENT ORDER NO. 170527931440 DATED: 10/04/2017  
**TAMILNADU POLLUTION CONTROL BOARD**  
PROCEEDINGS NO.F.0599TVM/OS/DEE/TNPCB/TVM/A/2017 DATED: 10/04/2017

**SUB:** Tamil Nadu Pollution Control Board -CONSENT TO OPERATE -DIRECT -M/s. K. LAKSHMANAN CENTRAL HOTMIX PLANT , S.F.No. 276/1B, KILNAGAR village Arani Taluk and Tiruvannamalai District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

- Ref:**
1. Unit's application No.7931440 for CTO, Dated: 19.01.2017.
  2. IR. No: F.0599 TVM / OS / AE / TVM / 2017. Dated: 04.04.2017.
  3. Minutes of the 115th DCCC Meeting held on 05.04.2017.

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,  
M/s . K. LAKSHMANAN CENTRAL HOTMIX PLANT  
S.F.No.276/1B,  
KILNAGAR Village,  
Arani Taluk,  
Tiruvannamalai District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2020

*A. 28/4/17*  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
THIRUVANNAMALAI

*[Signature]*

To  
The Proprietor,  
M/s.K. LAKSHMANAN CENTRAL HOTMIX PLANT,  
No.276/1B, Kilnagar Village, Arni Taluk, Tiruvannamalai District,  
Pin: 632301

**Copy to:**

- 1.The Commissioner, ARNI-Panchayat Union, Arani Taluk, Tiruvannamalai District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File

*Received in person*  
*[Signature]*





**TAMILNADU POLLUTION CONTROL BOARD**

**SPECIAL CONDITIONS**

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Bituminous Concrete	450	T/D
<b>By-Product Details</b>			
1.	Nil	0	---

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
1	Hot Mix Plant	Dust collectors with stack	6.0	
3	D.G. Set - 125 KVA	Acoustic enclosures with stack	3.5	
2	Hot Oil Heater	Stack	12.0	
<b>II Fugitive/Noise emission :</b>				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	D. G Set - 125 KVA	Fugitive	In- Built Acoustic enclosures	
2.	Loading & Unloading Area	Fugitive	Water sprinkler system	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
-----	-----------	------	------------------	--------

**Annexure enclosed if applicable. :-**

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.



Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM <sub>10</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM <sub>2.5</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 60	40 60
5.	Ozone (O <sub>3</sub> )	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m <sup>3</sup> miligram/m <sup>3</sup>	02 04	02 04
8.	Ammonia (NH <sub>3</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> )	Annual	microgram/m <sup>3</sup>	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m <sup>3</sup>	01	01
11.	Arsenic (As)	Annual	nanogram/m <sup>3</sup>	06	06
12.	Nickel (Ni)	Annual	nanogram/m <sup>3</sup>	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.



8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in S.I.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

**Additional Conditions:**

1. The unit shall operate and maintain the Air Pollution Control Measures effectively and continuously so as to bring the quality of the emissions to satisfy the NAAQ / Emission standards prescribed by the Board.
2. The unit shall adhere the ANL standards prescribed by the Board without any deviation.
3. The unit shall adhere the standards of conduct the Stack / AAQ / ANL survey periodically (once in a year) and to furnish the reports to this office.
4. The unit shall use diesel / LDO only in no case fuels such as solvents, industrial wastes, fire wood shall be used.
5. The unit shall be provided the adequate safety measures for workers working in hot mix plant such as personal protective devices of goggles, mask, helmet and safety shoes.
6. 25% of the total land possessed by the unit shall be continued to develop as green belt by planting thick shaded trees all around the unit.
7. The unit shall ensure that the aggregates of various sizes shall be stored in such a manner that the fine aggregates are stored in between the coarser aggregates to control dust emanation.
8. The unit shall ensure that all aggregates stored within the premises shall not be stacked beyond the height of 3m from ground level.
9. The unit shall provide the compound wall on all four sides of the unit using RR or brick masonry to the height of 4m from ground level, above which wind fence (made up of steel structures) / panels / nets to be provided for further height of 2m.
10. The unit shall operate and maintain the water sprinkling system in all possible dust emanating area for suppression.
11. The unit shall ensure that all roads / vehicular movement areas at site of hot mix plant should be well paved and cleaned regularly to mitigate dust.
12. The unit shall maintain good housekeeping practices wherever possible to control the fugitive dust emission.
13. Wherever possible, the day time operation shall be preferred by the unit rather than night time operation to take advantage of favorable meteorological condition prevailing during any time.
14. The unit shall not invite any public complaint during operation of the unit.
15. The unit shall not increase the production quantity without obtaining prior Consent of the Board.
16. The unit shall furnish the audited Balance Sheet every year for verification of the Gross Fixed Assets so as to collect the balance or consent fee, if any.
17. In case of revision of consent fee by the Government, the unit shall remit the difference in consent fee amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

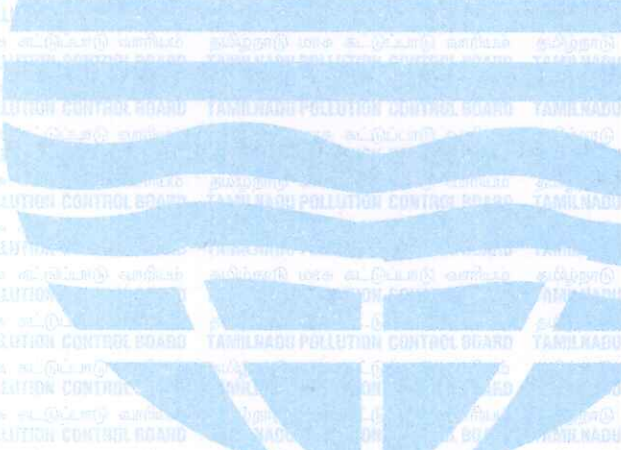


TAMILNADU POLLUTION CONTROL BOARD

District Environmental Engineer, Tamil Nadu Pollution Control Board, THIRUVANNAMALAI

Handwritten signature and date '10/05/2018'

தமிழ்நாடு





## TAMILNADU POLLUTION CONTROL BOARD

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.



TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

District Environmental Engineer, Tamil Nadu Pollution Control Board, THIRUVANNAMALAI





## TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

**ORANGE**

CONSENT ORDER NO. 2008235887038

DATED: 21/12/2020.

PROCEEDINGS NO.F.0599TVM/OS/DEE/TNPCB/TVM/A/2020

DATED: 21/12/2020

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT –M/s. K. LAKSHMANAN CENTRAL HOTMIX PLANT , S.F.No. 276/1B, KILNAGAR village, Arani Taluk and Tiruvannamalai District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

**REF:** 1. CTO Procs. No. F.0599TVM/OS/DEE/TNPCB/TVM/W&A/2017 dated 10.04.2017.  
2. Unit application No. 35887038 for RCO dated 01.12.2020.  
3. IR.No : F.0599TVM/OS/AE/TVM/2020 dated 21.12.2020.

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Proprietor  
M/s.K. LAKSHMANAN CENTRAL HOTMIX PLANT,  
S.F.No. 276/1B,  
KILNAGAR village,  
Arani Taluk,  
Tiruvannamalai District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This RENEWAL OF CONSENT is valid for the period ending March 31, 2030**

**T. P. Viswanathan**

Digitally signed by T. P. Viswanathan  
DN: c=IN, o=Tamilnadu Pollution Control Board, ou=Engineering Department,  
postalCode=636004, st=Tamil Nadu,  
2.5.4.20=047f4250e5a3eb2185906cea88a6de3b427d721e32bd1e59db4  
0653a6a,  
serialNumber=11b572b51b1e6c6f47a7fcb0326bc451a6fd7f59b739685  
c0dc6094f1, cn=T. P. Viswanathan  
Date: 2020.12.21 16:18:45 +05'30'

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
THIRUVANNAMALAI**

C. Sanki vel 23.12.2020  
அனுப்பப்பட்டது



## TAMILNADU POLLUTION CONTROL BOARD

### SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Bituminous Concrete	450	T/D
<b>By-Product Details</b>			
1.	Nil	0	--

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
1	Hot Mix Plant	Dust collectors with stack	6.0	
3	D.G. Set - 125 KVA	Acoustic enclosures with stack	3.5	
2	Hot Oil Heater	Stack	12.0	
<b>II Fugitive/Noise emission :</b>				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	D. G Set - 125 KVA	Fugitive	In- Built Acoustic enclosures	
2.	Loading & Unloading Area	Fugitive	Water sprinkler system	



## TAMILNADU POLLUTION CONTROL BOARD

### Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

### Additional Conditions:

1. The unit shall operate and maintain the Air Pollution Control Measures effectively and continuously so as to bring the quality of the emissions to satisfy the NAAQ / Emission standards prescribed by the Board.
2. The unit shall adhere the ANL standards prescribed by the Board without any deviation.
3. The unit shall use diesel / LDO only in no case fuels such as solvents, industrial wastes, fire wood shall be used.
4. The unit shall be provided the adequate safety measures for workers working in hot mix plant such as personal protective devices of goggles, mask, helmet and safety shoes.
5. 25% of the total land possessed by the unit shall be continued to develop as green belt by planting thick shaded trees all around the unit.
6. The unit shall ensure that the aggregates of various sizes shall be stored in such a manner that the fine aggregates are stored in between the coarser aggregates to control dust emanation.
7. The unit shall ensure that all aggregates stored within the premises shall not be stacked beyond the height of 3m from ground level.
8. The unit shall operate and maintain the water sprinkling system in all possible dust emanating area for suppression.
9. The unit shall ensure that all roads / vehicular movement areas at site of hot mix plant should be well paved and cleaned regularly to mitigate dust.
10. The unit shall not invite any public complaint during operation of the unit.
11. The unit shall not increase the production quantity without obtaining prior Consent of the Board.
12. The unit shall furnish the audited Balance Sheet every year for verification of the Gross Fixed Assets so as to collect the balance or consent fee, if any.
13. In case of revision of consent fee by the Government, the unit shall remit the difference in consent fee amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.
14. The unit shall not use "use and throw away plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead, the unit shall encourage use of eco-friendly alternative such banana leaf, arecaunut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc

**T. P. Viswanathan**

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
THIRUVANNAMALAI**

Digitally signed by T. P. Viswanathan  
DN: cn=, o=Tamil Nadu Pollution Control Board, ou=Engineering Department,  
postalCode=636004, st=Tamil Nadu,  
2.5.4.20=04f7f4250e5a3eb2185900cea88a6de3b42721e32bd1e59db042c2d0653a1  
serialNumber=11b57f2b51b1e6c6f47a7fcb0326bc451a6fd7f59b7396852542cd0c6c0  
cn=T. P. Viswanathan  
Date: 2020.12.21 14:05:30

To  
The Proprietor,  
M/s.K. LAKSHMANAN CENTRAL HOTMIX PLANT,  
No.46A, Pilaiyar Koil Street, Nariampet Village, Kalambur Post, Polur Taluk, Tiruvannamalai District,  
Pin: 606903

### Copy to:

1. The Commissioner, ARNI-Panchayat Union, Arani Taluk, Tiruvannamalai District.
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File



# TAMILNADU POLLUTION CONTROL BOARD

தமிழ்நாடு





## TAMILNADU POLLUTION CONTROL BOARD



Category of the Industry :

**ORANGE**

**CONSENT ORDER NO. 2008135887038**

**DATED: 21/12/2020.**

**PROCEEDINGS NO.F.0599TVM/OS/DEE/TNPCB/TVM/W/2020 DATED: 21/12/2020**

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. K. LAKSHMANAN CENTRAL HOTMIX PLANT , S.F.No. 276/1B, KILNAGAR village, Arani Taluk and Tiruvannamalai District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

**REF:** 1. CTO Procs. No. F.0599TVM/OS/DEE/TNPCB/TVM/W&A/2017 dated 10.04.2017.  
2. Unit application No. 35887038 for RCO dated 01.12.2020.  
3. IR.No : F.0599TVM/OS/AE/TVM/2020 dated 21.12.2020.

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Proprietor  
M/s.K. LAKSHMANAN CENTRAL HOTMIX PLANT,  
S.F.No. 276/1B,  
KILNAGAR Village ,  
Arani Taluk ,  
Tiruvannamalai District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This RENEWAL OF CONSENT is valid for the period ending March 31, 2030**

**T. P. Viswanathan**

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
THIRUVANNAMALAI**

Digitally signed by T. P. Viswanathan  
DN: c=N, o=Tamilnadu Pollution Control Board, ou=Engineering Department, postalCode=636004, st=Tamil Nadu, 2.5.4.20=04f7a250e5a3eb2185906ce8a86de3b427d721e32b11e59db04653a6a, serialNumber=11b572b51b1e6c647a7fcbf0326bc451a6fo7159b73968520dc6094f1, cn=T. P. Viswanathan  
Date: 2020.12.21 16:20:47 +05'30'



## TAMILNADU POLLUTION CONTROL BOARD

### SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Bituminous Concrete	450	T/D
<b>By-Product Details</b>			
1.	Nil	0	--

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage	0.25	On Industrys own land
<b>Effluent Type : Trade Effluent</b>			



## TAMILNADU POLLUTION CONTROL BOARD

### Additional Conditions:

1. The unit shall treat and dispose the sewage through septic tank followed by soak pit arrangement, as reported.
2. The unit shall ensure that no trade effluent shall be generated at any stage of its manufacturing process.
3. The unit shall be provided the adequate safety measures for workers working in hot mix plant such as personal protective devices of goggles, mask, helmet and safety shoes.
4. Wherever possible, the day time operation shall be preferred by the unit rather than night time operation to take advantage of favourable meteorological condition prevailing during any time.
5. The unit shall not invite any public complaint during operation of the unit.
6. The unit shall not increase the production quantity without obtaining prior Consent of the Board.
7. The unit shall furnish the audited Balance Sheet every year for verification of the Gross Fixed Assets so as to collect the balance or consent fee, if any.
8. In case of revision of consent fee by the Government, the unit shall remit the difference in consent fee amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.
9. The unit shall not use "use and throw away plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead, the unit shall encourage use of eco-friendly alternative such banana leaf, arecaunut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc

**T. P. Viswanathan**

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
THIRUVANNAMALAI**

Digitally signed by T. P. Viswanathan  
DN: cn=V. Viswanathan, ou=Tamil Nadu Pollution Control Board, ou=Engineering Department,  
postalCode=630004, st=Tamil Nadu,  
2.5.4.20=64/f4250e53eb2185906cea88a6de3b427d21e32bd1e59db042c2d061  
serialNumber=11b572b5111e6ccf47a7fcb0326bc451a6fd7151b7396852542c0c  
1, cn=T. P. Viswanathan  
Date: 2020.12.21 16:05:05 +0530

To  
The Proprietor,  
M/s.K. LAKSHMANAN CENTRAL HOTMIX PLANT,  
No.46A, Pilaiyar Koil Street, Nariampet Village, Kalambur Post, Polur Taluk, Tiruvannamalai District,  
Pin: 606903

### Copy to:

1. The Commissioner, ARNI-Panchayat Union, Arani Taluk, Tiruvannamalai District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File

-----

IR No.: F.TVM0853/ OS/DEE/TNPCB/TVM/2022/dated 31.01.2022



## Tamilnadu Pollution Control Board

1	a&b	Name of the Inspecting Officer & Designation	S.Sugashini, AE			
	c	District office	Tiruvannamalai			
2		Date of Inspection	31.01.2022			
3	a	Name of the Industry	M/s.K. Lakshmanan Central Hotmix Plant			
	b	Factory Address	S.F. No.276/1B, Kilnagar Village, Arni Taluk, Tiruvannamalai District – 632301.			
4	a	Category   Classification	Orange   SMALL			
	b	Type of Industry	2037 – Hot mix plants			
5		Name of the Occupier of the unit present during inspection	No responsible person available.			
6	<b>Products Manufactured:</b>					
	a	<b>Main Products Manufactured:</b>				
		Main Product	Quantity	Unit	Actual Production	
		Bituminous Concrete	450	T/D	Not in operation.	
b	<b>By/Intermediate Products Manufactured:</b>					
		By/Intermediate Product	Quantity	Unit	Actual Production	
7	a	Quantity of effluent in KLD:				
	1	Sewage	0.25			
	2	Trade effluent	Nil			
	b	Sources of trade effluent:	Nil			
8	<b>Performance of Sewage Treatment Plant:</b>					
		<b>Nature of Effluent</b>	<b>Sl. No</b>	<b>Components of STP</b>		
		Sewage	1	Septic Tank		
			2	Soak Pit		
		<b>Status of functioning:</b> Under Operable Condition				
		<b>Trade Effluent - Type of ETP :</b> Not applicable				
		<b>Performance of Effluent Treatment Plant:</b>				
	<b>Nature of Effluent</b>	<b>Sl. No</b>	<b>Components of ETP</b>			
	<b>Status of functioning</b>	Not applicable				
9	<b>Sources of Emission and Air Pollution Control Measures provided:</b>					

Sl. No	Source of Emission	APC measures provided	Stack top dimension(in meter)	Stack ht. above ground(in meter)
1.	Hot Mix Plant	Dust collectors with stack	0.35	6.0
2.	D. G Set – 125 KV	Acoustic enclosures with stack	0.10	3.5
3.	Hot Oil Heater	Stack	0.45	12.0
	<b>Status of functioning</b>	Under operable condition.		
10	Remarks of the maintenance of Log Books, Records and separate energy meter for Effluent Treatment Plant.			
	-			
11	Remark on the Disposal of Solid Wastes / Hazardous Wastes.			
	Stored in the unit premises			
12	Remark on waste minimization, Inplant measures and House Keeping:			
	To be improved.			
13	Details of Complaints if any:			
	Public complaint received from Thiru V. Ravi S/o. Thiru. Velupillai and Thiru. V. Mani S/o. Thiru. Velupillai against the unit for causing air pollution.			
14	Violation of conditions stipulated in the Consent Orders / directions issued under Water/Air Act, if any:			
	Noncompliance of consent order condition.			
15	Violation of conditions stipulated in the authorization issued under the Hazardous Wastes(Management, Handling and Transboundary Movement) Rules, 2008 if any:			
	Not Applicable			
16	Details of Samples collected, if any and Date/Time of collection and point of collection:			
	Not applicable.			
17	Any other special information if any (May include observations/suggestions made during inspection on the performance of ETP/APC Measures).			
	<p>Show cause notices were issued to the unit of M/s. K. Lakshmanan Central Hotmix Plant, S.F.No. 276/1B, Kilnagar Village, Arani Taluk, Tiruvannamalai District for non compliance of consent order conditions vide procs. dated 25.08.2021 under the Water (P&amp;CP) Act 1974 as amended and under the Air (P&amp;CP) act 1981 as amended.</p> <p>The unit has furnished the reply vide letter dated 14.09.2021 and informed that providing of metal sheet compound wall and other APC Measures were under progress and will be completed in a week time.</p> <p>Earlier inspection on 07.10.2021, the unit was found not in operation and the metal sheet compound wall on the road side only completed.</p> <p>Hence personal hearing was conducted with the unit authorities on 20.10.2021. After hearing the views of the unit authorities, the following decisions were arrived at,</p>			

1. The unit shall rectify all the defects mentioned in the show cause notice issued under the Water & Air (P&CP) Acts dated 25.08.2021 within 15 days time.
2. The unit shall furnish the completion report with necessary supporting documents like photographs after rectifying all the defects mentioned in the show cause notice for field verification.
3. The unit shall resume the operation only after obtaining necessary approval from the Board.

Further it was informed that if the unit resumes the operation in between, necessary action will be initiated against the unit including closure of the unit & disconnection of power supply etc. The unit has agreed for the same.

In continuation to the above, the unit was inspected on 31.01.2022. During inspection, the unit was not in operation, however all the machineries are found under operable condition. The metal sheet compound wall on the road side only completed. No further improvement works like metal sheet compound wall on the other sides were observed.

This is submitted for kind information please.

*[Signature]*  
31.1.2022  
Assistant Engineer,  
TNPCB, Tiruvannamalai.

DEE Recommendation

*monitor the unit for compliance.*

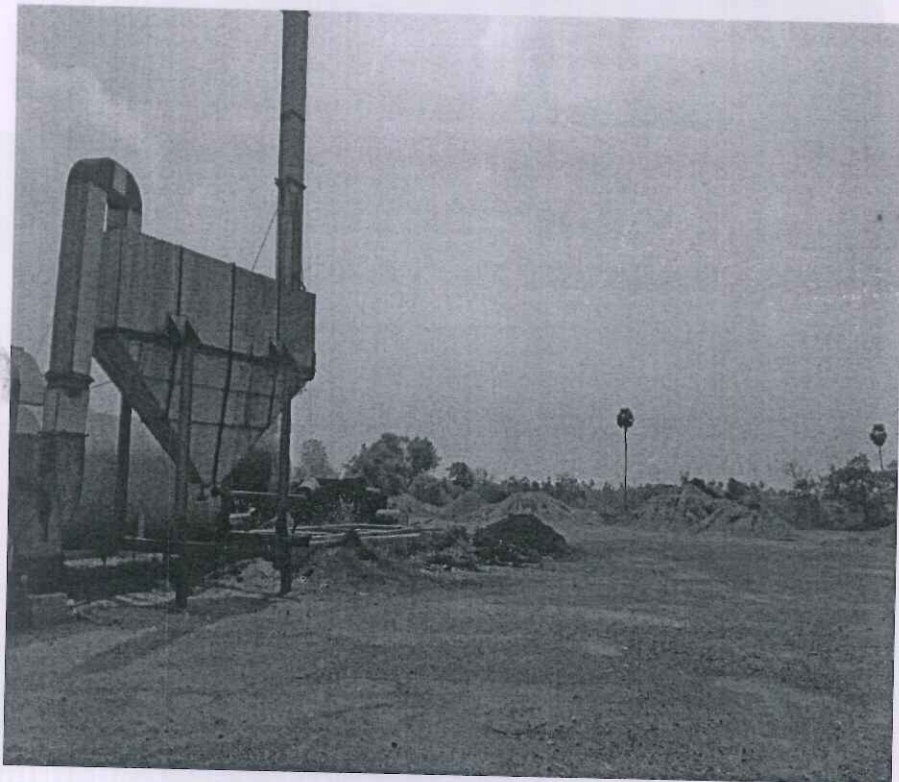
*[Signature]*  
District Environmental Engineer,  
TNPCB, Tiruvannamalai.

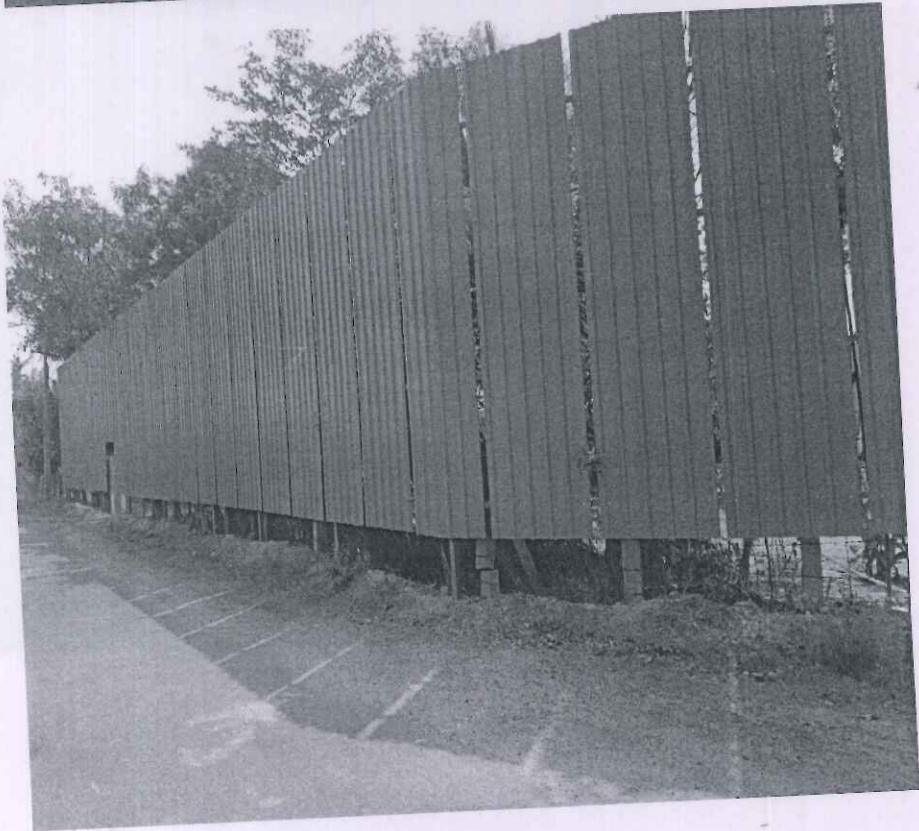
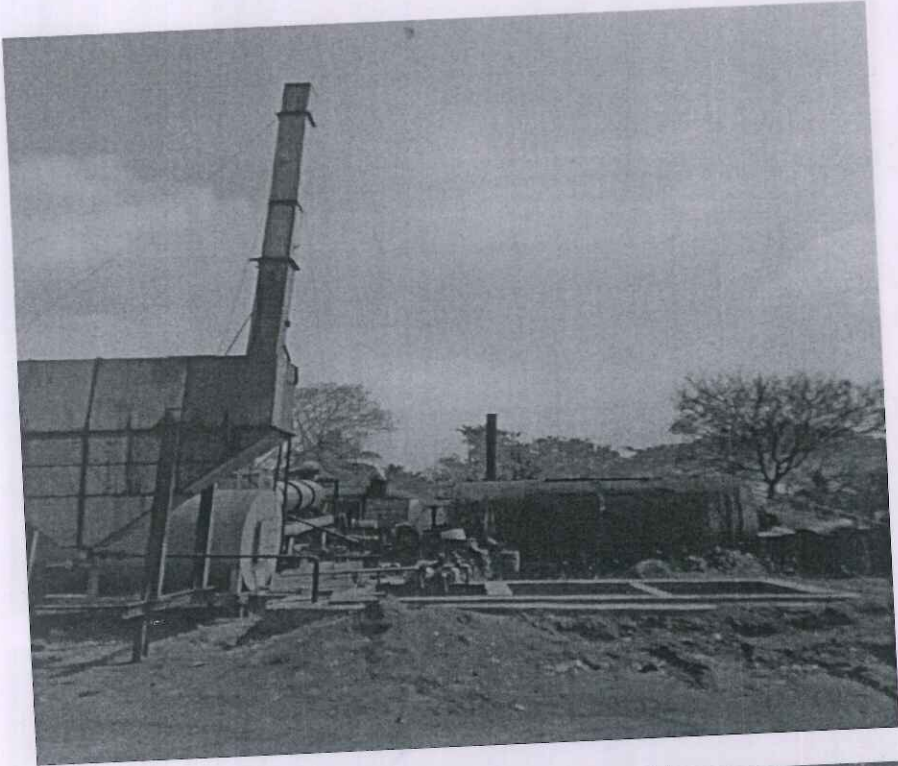
The first shall be the...  
 The second shall be the...  
 The third shall be the...  
 The fourth shall be the...  
 The fifth shall be the...  
 The sixth shall be the...  
 The seventh shall be the...  
 The eighth shall be the...  
 The ninth shall be the...  
 The tenth shall be the...  
 The eleventh shall be the...  
 The twelfth shall be the...  
 The thirteenth shall be the...  
 The fourteenth shall be the...  
 The fifteenth shall be the...  
 The sixteenth shall be the...  
 The seventeenth shall be the...  
 The eighteenth shall be the...  
 The nineteenth shall be the...  
 The twentieth shall be the...  
 The twenty-first shall be the...  
 The twenty-second shall be the...  
 The twenty-third shall be the...  
 The twenty-fourth shall be the...  
 The twenty-fifth shall be the...  
 The twenty-sixth shall be the...  
 The twenty-seventh shall be the...  
 The twenty-eighth shall be the...  
 The twenty-ninth shall be the...  
 The thirtieth shall be the...  
 The thirty-first shall be the...  
 The thirty-second shall be the...  
 The thirty-third shall be the...  
 The thirty-fourth shall be the...  
 The thirty-fifth shall be the...  
 The thirty-sixth shall be the...  
 The thirty-seventh shall be the...  
 The thirty-eighth shall be the...  
 The thirty-ninth shall be the...  
 The fortieth shall be the...  
 The forty-first shall be the...  
 The forty-second shall be the...  
 The forty-third shall be the...  
 The forty-fourth shall be the...  
 The forty-fifth shall be the...  
 The forty-sixth shall be the...  
 The forty-seventh shall be the...  
 The forty-eighth shall be the...  
 The forty-ninth shall be the...  
 The fiftieth shall be the...  
 The fifty-first shall be the...  
 The fifty-second shall be the...  
 The fifty-third shall be the...  
 The fifty-fourth shall be the...  
 The fifty-fifth shall be the...  
 The fifty-sixth shall be the...  
 The fifty-seventh shall be the...  
 The fifty-eighth shall be the...  
 The fifty-ninth shall be the...  
 The sixtieth shall be the...  
 The sixty-first shall be the...  
 The sixty-second shall be the...  
 The sixty-third shall be the...  
 The sixty-fourth shall be the...  
 The sixty-fifth shall be the...  
 The sixty-sixth shall be the...  
 The sixty-seventh shall be the...  
 The sixty-eighth shall be the...  
 The sixty-ninth shall be the...  
 The seventieth shall be the...  
 The seventy-first shall be the...  
 The seventy-second shall be the...  
 The seventy-third shall be the...  
 The seventy-fourth shall be the...  
 The seventy-fifth shall be the...  
 The seventy-sixth shall be the...  
 The seventy-seventh shall be the...  
 The seventy-eighth shall be the...  
 The seventy-ninth shall be the...  
 The eightieth shall be the...  
 The eighty-first shall be the...  
 The eighty-second shall be the...  
 The eighty-third shall be the...  
 The eighty-fourth shall be the...  
 The eighty-fifth shall be the...  
 The eighty-sixth shall be the...  
 The eighty-seventh shall be the...  
 The eighty-eighth shall be the...  
 The eighty-ninth shall be the...  
 The ninetieth shall be the...  
 The ninety-first shall be the...  
 The ninety-second shall be the...  
 The ninety-third shall be the...  
 The ninety-fourth shall be the...  
 The ninety-fifth shall be the...  
 The ninety-sixth shall be the...  
 The ninety-seventh shall be the...  
 The ninety-eighth shall be the...  
 The ninety-ninth shall be the...  
 The hundredth shall be the...

*Handwritten signature*  
 [Illegible text]

*Handwritten signature*  
 [Illegible text]

Photographs of M/s. K Lakshmanan Central Hot Mix Plant taken during inspection





IR No.: F.TVM0853/ OS/DEE/TNPCB/TVM/2022/dated 22.03.2022



## Tamilnadu Pollution Control Board

1	a&b	Name of the Inspecting Officer & Designation	S.Sugashini, AE		
	c	District office	Tiruvannamalai		
2		Date of Inspection	22.03.2022		
3	a	Name of the Industry	M/s. K. Lakshmanan Central Hotmix Plant		
	b	Factory Address	S.F. No.276/1B, Kilnagar Village, Arni Taluk, Tiruvannamalai District - 632301.		
4	a	Category   Classification	Orange   SMALL		
	b	Type of Industry	2037 - Hot mix plants		
5		Name of the Occupier of the unit present during inspection	No responsible person available.		
6	<b>Products Manufactured:</b>				
	a	<b>Main Products Manufactured:</b>			
		Main Product	Quantity	Unit	Actual Production
		Bituminous Concrete	450	T/D	Not in operation.
b	<b>By/Intermediate Products Manufactured:</b>				
		By/Intermediate Product	Quantity	Unit	Actual Production
7	a	Quantity of effluent in KLD:			
	1	Sewage	0.25		
	2	Trade effluent	Nil		
	b	Sources of trade effluent:	Nil		
8	<b>Performance of Sewage Treatment Plant:</b>				
	<b>Nature of Effluent</b>	<b>Sl. No</b>	<b>Components of STP</b>		
	Sewage	1	Septic Tank		
		2	Soak Pit		
	<b>Status of functioning:</b> Under Operable Condition				
	<b>Trade Effluent - Type of ETP :</b> Not applicable				
	<b>Performance of Effluent Treatment Plant:</b>				
	<b>Nature of Effluent</b>	<b>Sl. No</b>	<b>Components of ETP</b>		
	<b>Status of functioning</b>	Not applicable			

9	<b>Sources of Emission and Air Pollution Control Measures provided:</b>				
	<b>Sl. No</b>	<b>Source of Emission</b>	<b>APC measures provided</b>	<b>Stack top dimension(in meter)</b>	<b>Stack ht. above ground(in meter)</b>
	1.	Hot Mix Plant	Dust collectors with stack	0.35	6.0
	2.	D. G Set – 125 KV	Acoustic enclosures with stack	0.10	3.5
	3.	Hot Oil Heater	Stack	0.45	12.0
	<b>Status of functioning</b>	Under operable condition.			
10	Remarks of the maintenance of Log Books, Records and separate energy meter for Effluent Treatment Plant.				
	-				
11	Remark on the Disposal of Solid Wastes / Hazardous Wastes.				
	Stored in the unit premises				
12	Remark on waste minimization, Inplant measures and House Keeping:				
	To be improved.				
13	Details of Complaints if any:				
	Public complaint received from Thiru V. Ravi S/o. Thiru. Velupillai and Thiru. V. Mani S/o. Thiru. Velupillai against the unit for causing air pollution.				
14	Violation of conditions stipulated in the Consent Orders / directions issued under Water/Air Act, if any:				
	Non compliance of consent order condition.				
15	Violation of conditions stipulated in the authorization issued under the Hazardous Wastes(Management, Handling and Transboundary Movement) Rules, 2008 if any:				
	Not Applicable				
16	Details of Samples collected, if any and Date/Time of collection and point of collection:				
	Not applicable.				
17	Any other special information if any (May include observations/suggestions made during inspection on the performance of ETP/APC Measures).				

Show cause notices were issued to the unit of M/s. K. Lakshmanan Central Hotmix Plant, S.F.No. 276/1B, Kilnagar Village, Arani Taluk, Tiruvannamalai District for non compliance of consent order conditions vide procs. dated 25.08.2021 under the Water (P&CP) Act 1974 as amended and under the Air (P&CP) act 1981 as amended.

The unit has furnished the reply vide letter dated 14.09.2021 and informed that providing of metal sheet compound wall and other APC Measures were under progress and will be completed in a week time.

Earlier inspection on 07.10.2021, the unit was found not in operation and the metal sheet compound wall on the road side only completed.

Hence personal hearing was conducted with the unit authorities on 20.10.2021. After hearing the views of the unit authorities, the following decisions were arrived at,

The unit shall rectify all the defects mentioned in the show cause notice issued under the Water & Air (P&CP) Acts dated 25.08.2021 within 15 days time.

The unit shall furnish the completion report with necessary supporting documents like photographs after rectifying all the defects mentioned in the show cause notice for field verification.

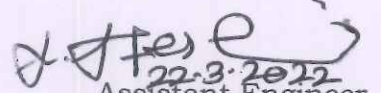
The unit shall resume the operation only after obtaining necessary approval from the Board.

Further it was informed that if the unit resumes the operation in between, necessary action will be initiated against the unit including closure of the unit & disconnection of power supply etc. The unit has agreed for the same.

Further inspection on 31.01.2022, the unit was not in operation, however all the machineries are found under operable condition. The metal sheet compound wall on the road side only completed. No further improvement works like metal sheet compound wall on the other sides were observed

In continuation to the above, the unit was inspected on 22.03.2022. During inspection, the unit was not in operation, however all the machineries are found under operable condition. The metal sheet compound wall on the road side only completed. No further improvement works like metal sheet compound wall on the other sides were observed.

This is submitted for kind information please.

  
22.3.2022  
Assistant Engineer,  
TNPCB, Tiruvannamalai.

DEE Recommendation

*Monitor the industry regularly*  
  
District Environmental Engineer,  
TNPCB, Tiruvannamalai.

Show cause notice were issued to the unit of M/s. K. Lakshminarayana  
Central Housing Plant, S.F.No. 27B/1B, Kinnara Village, Thiruvananthapuram  
Thiruvananthapuram District for non compliance of consent order conditions vide  
order dated 25.08.2021 under the Water (P&C) Act 1974 as amended and  
under the Air (P&C) Act 1981 as amended.

The unit has furnished the reply vide letter dated 14.09.2021 and  
informed that providing of metal sheet compound wall and other A/C Measures  
were under progress and will be completed in a week time.

Further inspection on 07.10.2021, the unit was found not in operation  
and the metal sheet compound wall on the road side only completed.

Hence personal hearing was conducted with the unit authorities on  
20.10.2021. After hearing the views of the unit authorities, the following  
decisions were arrived at.

The unit shall rectify all the defects mentioned in the show cause notice  
issued under the Water & Air (P&C) Acts dated 25.08.2021 within 15 days  
time.

The unit shall furnish the completion report with necessary supporting  
documents like photographs after rectifying all the defects mentioned in the  
show cause notice for field verification.

The unit shall resume the operation only after obtaining necessary  
approval from the Board.

Further it was informed that if the unit resumes the operation in  
between necessary action will be initiated against the unit including closure of  
the unit & disconnection of power supply etc. The unit has agreed for the same.

Further inspection on 31.01.2022, the unit was not in operation,  
however all the machines are found under operable condition. The metal  
sheet compound wall on the road side only completed. No further improvement  
works like metal sheet compound wall on the other sides was observed.

In continuation to the above, the unit was inspected on 23.03.2022.  
During inspection, the unit was not in operation, however all the machines  
are found under operable condition. The metal sheet compound wall on the  
road side only completed. No further improvement works like metal sheet  
compound wall on the other sides were observed.

This is submitted for kind information please.

*[Signature]*  
Assistant Engineer  
TWRCB, Thiruvananthapuram

DEE Recommendation  
*[Signature]*  
District Engineer in Charge  
TWRCB, Thiruvananthapuram

**Photographs of M/s. K Lakshmanan Central Hot Mix Plant taken during inspection on 22.3.2022**



Photographs of M. A. K. Lashmanan Central Hot Mix Plant taken during inspection on 22.8.2022



## TAMIL NADU POLLUTION CONTROL BOARD

INTERMEDIATE INSPECTION REPORT

1	Name of the Inspection Officer	PREM KUMAR K
	Designation	Assistant Engineer
2	Date of Inspection	09/11/2023
3	Name & address of the Unit	M/s. K. Lakshmanan Central Hotmix Plant, S.F. No.276/1B, Kilnagar Village, Arni Taluk, Tiruvannamalai District – 632301.
4	Category/Classification	Orange – Small 2037 – Hot mix plants
5	Product & quantity	Bituminous Concrete –450 Tonnes/day
6	Name of the official Present during Inspection	No responsible person.
7	Sewage & Effluent details	
	i) Sewage	0.25 KLD – On industry's own land
	ii) Trade Effluent	Nil
8	Details of Sewage Treatment Plant	Septic tank & Soak pit arrangements
9	Details of Effluent Treatment Plant	NA
10	Details of Air pollution Control Measures	Please refer any other information
11	Details of consent	The unit has obtained Latest Renewal of Consent vide Proc. NO.F.0599TVM/OS/DEE/TNPCB/TVM/W&A/2020 dated: 21/12/2020 under Water & Air Acts with validity up to 31/03/2030.
12	Details of complaint, if any	Public complaint received from Thiru V. Ravi S/o. Thiru. Velupillai and Thiru. V. Mani S/o. Thiru. Velupillai against the unit for causing air pollution
13	Any other Information:	
	Brief History :	
		<ol style="list-style-type: none"> <li>1. Show cause notices were issued to the unit of M/s. K. Lakshmanan Central Hotmix Plant, S.F.No. 276/1B, Kilnagar Village, Arani Taluk, Tiruvannamalai District for non compliance of consent order conditions vide procs. dated 25.08.2021 under the Water (P&amp;CP) Act 1974 as amended and under the Air (P&amp;CP) act 1981 as amended.</li> <li>2. The unit has furnished the reply vide letter dated 14.09.2021 and informed that providing of metal sheet compound wall and other APC Measures were under progress and will be completed in a week time.</li> <li>3. Earlier inspection on 07.10.2021, the unit was found not in operation and the metal sheet compound wall on the road side only completed. Hence personal hearing was conducted with the unit authorities on 20.10.2021. After hearing the views of the unit authorities, the following decisions were arrived at, <ol style="list-style-type: none"> <li>i. The unit shall rectify all the defects mentioned in the show cause notice issued under the Water &amp; Air (P&amp;CP) Acts dated 25.08.2021 within 15 days time.</li> <li>ii. The unit shall furnish the completion report with necessary supporting documents like photographs after rectifying all the defects mentioned in the show cause notice for field verification.</li> <li>iii. The unit shall resume the operation only after obtaining necessary approval from the Board.</li> </ol> </li> </ol>

iv. Further it was informed that if the unit resumes the operation in between, necessary action will be initiated against the unit including closure of the unit & disconnection of power supply etc. The unit has agreed for the same.

4. Further, during inspection on 31.01.2022, the unit was not in operation, however all the machineries are found under operable condition. The metal sheet compound wall on the road side only completed. No further improvement works like metal sheet compound wall on the other sides were observed

5. In this connection, the unit was inspected on 22.03.2022. During inspection, the unit was not in operation, however all the machineries are found under operable condition. The metal sheet compound wall on the road side only completed. No further improvement works like metal sheet compound wall on the other sides were observed.

Present Condition:

In continuation to the above the unit was inspected on 09/11/2023 and observed the followings,

1. On enquiring the local people it was found that the unit was not in operation since the end of 2021.
2. The unit was not dismantled all the machineries.
3. The unit has provided metal sheet compound wall on the road side.

This is submitted for kind information and further action please.

*S. Jeyaraj*  
14/11/2023

AE/TNPCB/Tiruvannamalai

DEE's Remarks:

*Noted.*

*V. Manoj* 14/10/23

DEE/TNPCB/Tiruvannamalai

**TAMIL NADU POLLUTION CONTROL BOARD****INTERMEDIATE INSPECTION REPORT**

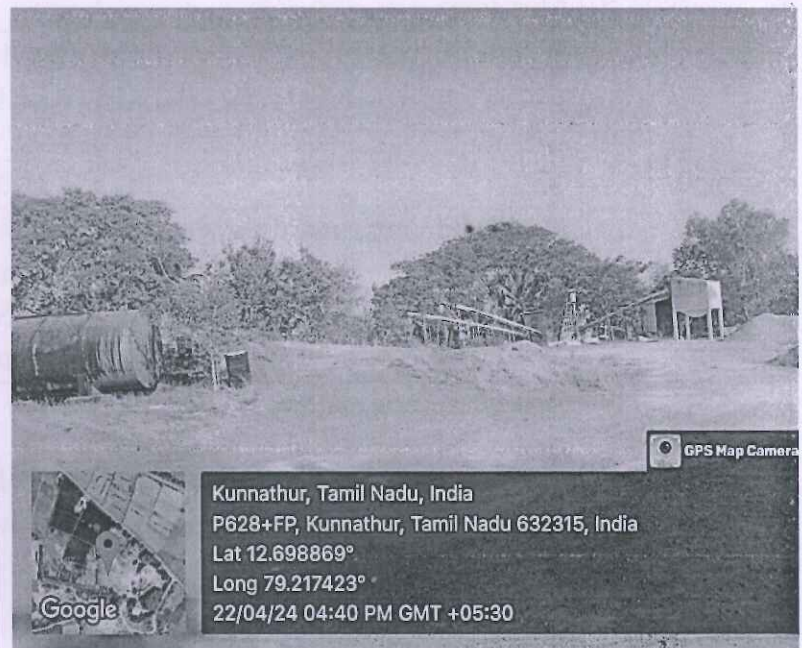
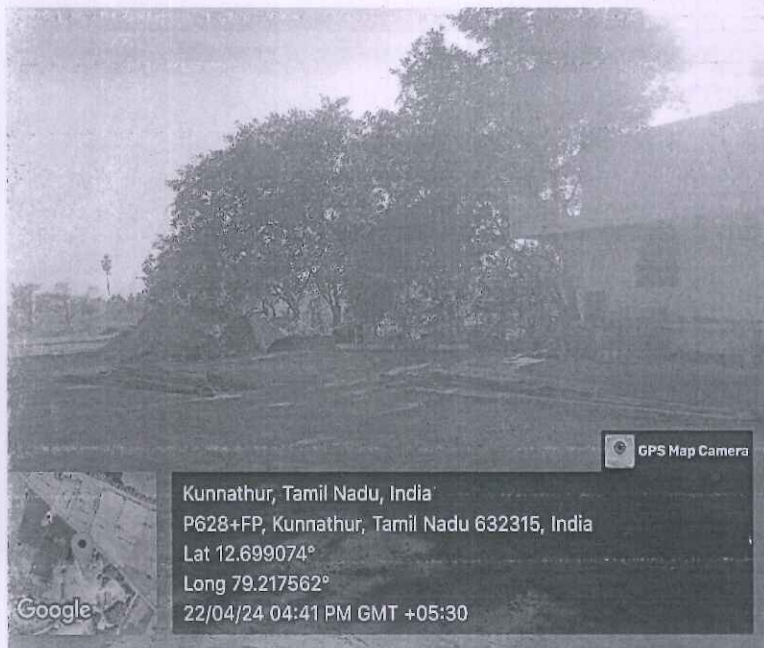
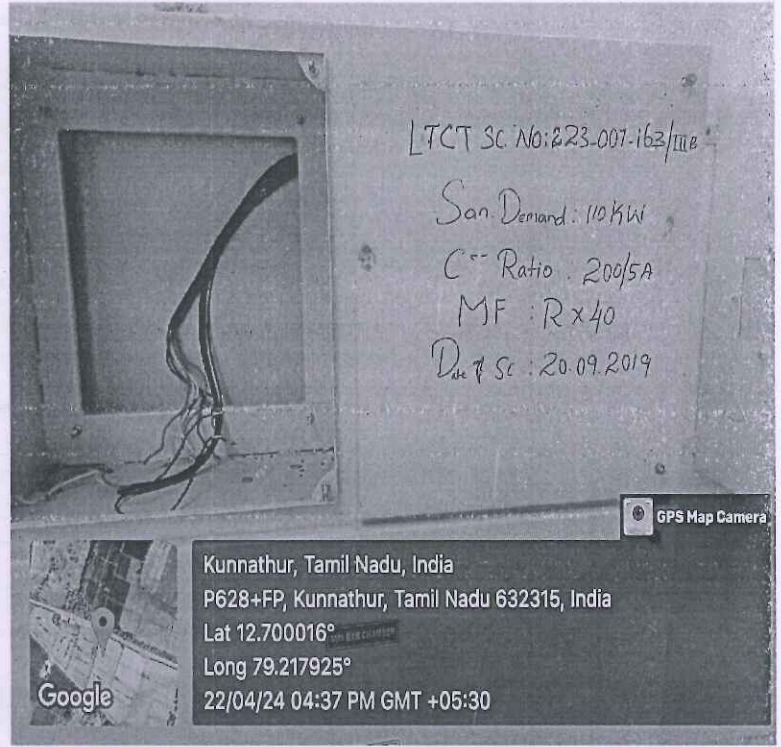
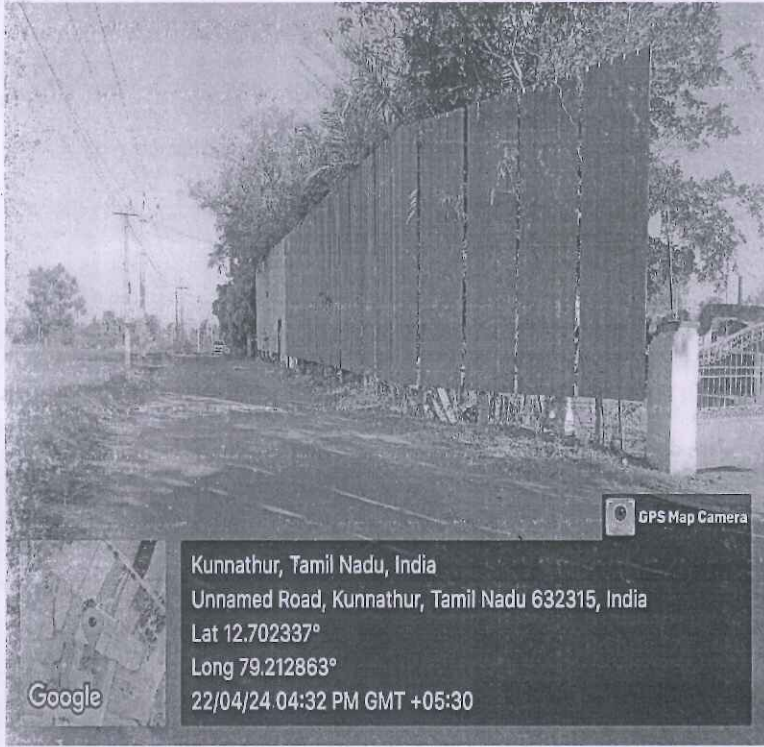
1	Name of the Inspection Officer	PREM KUMAR K
	Designation	Assistant Engineer
2	Date of Inspection	22/04/2024
3	Name & address of the Unit	M/s. K. Lakshmanan Central Hotmix Plant, S.F. No.276/1B, Kilnagar Village, Arni Taluk, Tiruvannamalai District – 632301.
4	Category/Classification	Orange – Small 2037 – Hot mix plants
5	Product & quantity	Bituminous Concrete –450 Tonnes/day
6	Name of the official Present during Inspection	No responsible person.
7	Sewage & Effluent details	
	i) Sewage	0.25 KLD – On industry's own land
	ii) Trade Effluent	Nil
8	Details of Sewage Treatment Plant	Septic tank & Soak pit arrangements
9	Details of Effluent Treatment Plant	NA
10	Details of Air pollution Control Measures	Please refer any other information
11	Details of consent	The unit has obtained Latest Renewal of Consent vide Proc. NO.F.0599TVM/OS/DEE/TNPCB/TVM/W&A/2020 dated: 21/12/2020 under Water & Air Acts with validity up to 31/03/2030.
12	Details of complaint, if any	Mr. V. Ravi , Tiruvannamalai and another have filed an Original Application No.107 of 2024 against the SEIAA, M/s. Sangeetha Blue Metals, M/s. K.Lakshmanan Central Hot mix Plant , TNPCB & others
13	Any other Information:	<p>The unit of M/s. K. Lakshmanan Central Hotmix Plant, S.F. No.276/1B, Kilnagar Village, Arni Taluk, Tiruvannamalai District – 632301 was inspected on 22/04/2024 and the followings were observed.</p> <ol style="list-style-type: none"> <li>The unit was not under operation.</li> <li>The unit was not under operable condition since the power was disconnected by the department of TANGEDCO, Kunnathur on 24.11.2022.</li> <li>Monthly electricity consumption charge collection details were obtained from TANGEDCO for the period of October 2019 to March 2024. From the data it was observed that the unit was not in operation since December 2021.</li> <li>The unit was not dismantled all the machineries.</li> </ol> <p>Enclosure:</p> <ol style="list-style-type: none"> <li>Copy of Power disconnection made by TANGEDCO.</li> <li>Monthly consumption charge collection details obtained from TANGEDCO.</li> <li>Photographs taken during inspection.</li> </ol> <p>This is submitted for kind information and further action please.</p>

*S. Suman*  
23/04/2024  
AE/TNPCB/Tiruvannamalai

DEE's Remarks:

*Noted. Add to file*

**Photographs taken during inspection on 22/04/2024 at M/s. K. Lakshmanan Central Hotmix Plant, S.F. No.276/1B, Kilnagar Village, Arni Taluk, Tiruvannamalai District - 632301.**



**TANGEDCO**  
**ARNI-REVENUE BRANCH REVENUE BRANCH**  
**FINALISATION OF ACCOUNTS FOR CLOSING**

Revenue: ARNI-REVENUE BRANCH

Date : 23-04-2024

Service No : 223007163  
 Name : K.Lakshmanan  
 Address\* : S/O.M.Krishnapillai,276/1b,Kilnagar  
 Road,Kurumanthangal,Arni

Tariff : LN3B/CT  
 Phase: 3  
 Load : 110

1. Date of Disconnection	: 24-11-2022
2. Mode of DC / Final Reading	: KWH-855 / KVAH-893
3. DC by Consumer request / Non-Payment	: NON-PAYMENT
4. CC Pending Upto 11/2022	: Rs.16931.
5. Upto DC consumption amount	: Rs.16725.
6. Monthly Minimum upto six months	: Rs.99550.
7. DL/PMC Amounts paid + Adv. CC Available [with int. uptodate]	: Rs.-0.
8.Total charges after DC	: Rs.133206.
9. Other arrers if any	: Rs.0.
10. BPSC charges [on slnos.4,5,6 and 9]	: Rs.27308.73.
11. 1/2 of DC-RC Fees	: Rs.300.
12. Dismantling and Other Charges	: Rs.1188.
13. (CGST @ 9% + SGST @ 9% ) / IGST @ 18%	: Rs.0.
14. Rounding Off	: Rs.0.27.
TOTAL A -- [7 to 12]	: Rs.162003.
15. Deposit Available	
i. CCD [With interest upto date]	: Rs.78016.
ii. MCD	: Rs.2500.
TOTAL B	: Rs.80516
16. Balance to be collected [Diff.of A & B]:	: Rs.81487.
17. Collection Details	: .
18. If amount to be refunded the details	: Rs..

for *S. Jammal*  
 23/04/2024  
 இலாபநிலை மின் பொறியாளர்  
 ஐஐபி / த.மி.உ.ம.ப.க  
 செலபா / (க)ஊனனத்தூர் - 632314

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI  
Original Application No.107 OF 2024**

Mr. V. Ravi,  
S/o. Velu Pilla,  
Thiruvannamalai & anr.

...Applicants

Vs

The Director,  
State Level Environment Impact Assessment  
Authority,  
Panagal Maligai,  
Saidapet, Chennai & 5 ors.

...Respondents.

**REPLY AFFIDAVIT FILED ON BEHALF OF  
THE THIRD AND FOURTH RESPONDENT  
– TAMIL NADU POLLUTION CONTROL  
BOARD.**

**Advocate for Respondent: TNPCB  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

**Date: 13.09.2024**

**Date of hearing on:14.10.2024.**